तभी इस देश को आगे बढ़ा पाएंगे, ऐसी मेरी सीताराम येचुरी जी व गुलाम नबी आज़ाद साहब से दरख्वास्त है। आप सभी को बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Hon. Home Minister was very considerate and responsive to every Member. The House appreciates it.

Now, we shall take up the admitted Special Mentions. Please lay on the Table.

SPECIAL MENTIONS *

Demand to set up a Regulatory Authority in coordination with the States to regulate the functioning of private hospitals in the country

श्री मनसुख एल. मांडविया (गुजरात) : महोदय, हमारे देश में करोड़ों की संख्या में आप लोग निजी अस्पतालों एवं दवाखानों में प्रतिदिन उपचार कराते हैं। मरीज़ों को इस बात की कोई सूचना नहीं दी जाती कि उन्हें क्या बीमारी है और वे किस रोग के लिए कौन सी दवा खा रहे हैं? डाक्टर उन्हें जो भी कहता है, वे चुपचाप उसे करने के लिए मजबूर हो जाते हैं। आए दिन ऐसे कई मामले सामने आते रहते हैं, जिनमें मरीज़ों को आवश्यक शुल्क का भुगतान करने के बाद भी पर्याप्त सुविधाएं एवं आधुनिक उपचार नहीं मिल पा रहा है। समय-समय पर ऐसे कई मामले भी सामने आते रहते हैं, जिसमें तंग आकर मरीजों ने डॉक्टरों के ऊपर हमला भी किया है।

जब सरकार हर चीज़ में प्राधिकरण ला रही है, तो आम लोगों की सुविधा से जुड़ी आरोग्य की समस्याओं के निवारण के लिए यह आवश्यक है कि राज्य सरकारों के साथ मिलकर संयुक्त रूप से एक प्राधिकरण का गठन किया जाए। प्रस्तावित प्राधिकरण मरीजों से लिए जाने वाले उपचार खर्चों एवं खर्च के एवज में डाक्टर/अस्पताल में मरीजों को मिलने वाली सुविधाओं की एवं मरीजों के व्यवहार के कारण डॉक्टर/अस्पताल को होने वाली असुविधाओं का निवारण करने के लिए आवश्यक देखभाल करे। इसके लिए केन्द्र सरकार ने क्लीनिकल एस्टेब्लिशमेंट मॉडल ऐक्ट, 2010 बनाया है, लेकिन वास्तविकता से इस कानून का लाभ किसी को नहीं मिल रहा है।

मेरा केन्द्र सरकार से अनुरोध है कि वह इस दिशा में राज्य सरकारों के साथ मिलकर तात्कालिक कदम उठाने की कृपा करे, जिससे देश की आम जनता को विशेष तौर पर सीधे लाभ मिल सके और जरूरत पड़े, तो राज्यों के स्वास्थ्य मंत्रियों के साथ बैठक करके, इसके बारे में पूरा विचार-विमर्श करके, केन्द्र सरकार कदम उठाए।

Demand to fix the pension of B.S.N.L. employees retired before 2007 as per the revised fitment formula

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, Department of Telecommunication employees absorbed in B.S.N.L. are receiving pension from the

*Laid on the Table.

[Shrimati Vijila Sathyananth]

Consolidated Fund of India as per Central Civil Service Pension Rules, 1972. The pay was revised for BSNL employees from 1.1.2007. The same fitment formula was extended to BSNL pensioners also with effect from 1.1.2007 and pension was revised by a Cabinet approval.

Due to an agreement with Service Unions in BSNL, the fitment formula was modified. Initially 68.8 per cent of Dearness Relief was added with the basic pay for fitment of new scale. The fresh fitment formula permits to add 78.2 per cent of Dearness Relief with basic pay for fitment of new scale. This agreement was effected from 10.6.2013.

The employees' association requested to extend the same fitment formula for pre-2007 pensioners and pensioners who retired between 1.1.2007 and 13.6.2013. This request is pending for the last one year. The files are moving slowly from pillar to post. As on date, the file is pending with the Department of Telecommunication. The file has to go to the Department of Expenditure for its approval. If necessary, after the approval of the Department of Expenditure, the Ministry of Telecommunication has to prepare a Cabinet Note for approval by the Cabinet.

Hence, I request the Ministry to coordinate with other departments for early processing of this matter.

Demand to review the implementation of the Sexual Harassment of Women at Workplace Act, 2013

DR. T. N. SEEMA (Kerala): The recommendation made by the Central Administrative Tribunal Bengaluru Bench to the Union Government, to look into Sections 4 and 7 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 raises serious concerns regarding the implementation of this Act. The Central Administrative Tribunal, CAT, while hearing cases dealt by complaint committees of respective companies, has cautioned that the law against sexual harassment is "double-edged" and sought a review of two sections of the law, describing them as 'unconstitutional'.

The Tribunal observed the appointment process of the committees constituted to hear complaints of sexual harassment under Sections 4 and 7 was "biased" as two members of such committees should be "committed to the cause of women," and hence "destroys the concept of fairness" embedded in the process of adjudication.

There is no doubt that any attempt of using law for vengeance is totally unacceptable.